

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 230
IA No. 140/JPR/2024
IA No. 109/JPR/2024
CP No. (IB)- 99/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Chetan Kumar Vijayvargiya & Anr. Financial Creditor/Applicant

Versus

Aadarsh inframax Developers Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Archit Bohra, Adv.
For the RP : Aryan, Adv.

ORDER

IA No. 140/JPR/2024

Heard Mr. Archit Bohra, Adv. appearing on behalf of the Applicant. Mr. Aryan appearing on behalf of Mr. Vikas Rajvanshi, RP. Bailable warrants issued to Respondent No. 1 has not been returned by the concerned police station. A reminder should be sent to Superintendent of Police of concerned area. List the IA on 05.06.2024.

IA No. 109/JPR/2024

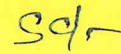
Heard Mr. Aryan representing Mr. Vikas Rajvanshi, RP. Mr. Archit Bohra, Adv. appearing on behalf of Respondent No. 1 and 2 seeks time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite

counsel. Bailable warrants issued against Respondent Nos. 3 and 4 has not been returned by the concerned police station. A reminder should be sent to Superintendent of Police of concerned area. List the IA on 05.06.2024.

List the matter on 05.06.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 30, 2024